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**BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD**

**C.P. (I.B) No. 76/10/NCLT/AHM/2018**

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.02.2018**

Name of the Company: VHCL Industries Ltd  
V/s.  
State Bank of India & Ors.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy  
Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. RAJESH BOHRA ADVOCATE. Corp. Debtor Bohra  
2.

**ORDER**

Learned Advocate Mr. Rajesh Bohra present for Corporate Debtor/ Petitioner. None present for Respondents.

Proof of dispatch of copy of petition on Respondent filed.


Petitioner shall file proof of service of copy of petition on Respondent.

Petitioner is directed to serve notice of date of hearing on Respondents along with copy of order under acknowledgment and file proof of service.

Registry is directed to serve notice of date of hearing on Respondents along with copy of order under acknowledgment.

Respondents shall file its objections, if any, within one week serving a copy in advance to petitioner.

List the matter on 09.03.2018 for objection of Respondents, if any, and for hearing before admission.

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**

Dated this the 16th day of February, 2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**